

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2195  
ANSWERED ON THURSDAY, THE 06<sup>TH</sup> DECEMBER, 2012  
[AGRAHAYANA 15, 1934 (SAKA)]**

**VIOLATION OF RULES BY CAR MAKERS**

**QUESTION**

**2195. SHRI MADHU GOUD YASKHI:  
SHRI KISHNBHAI V. PATEL:  
SHRI PRADEEP MAJHI:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:**

- (a) whether the Competition Commission of India has issued any show-cause notice to various car makers who are allegedly selling spare parts at higher prices to consumers in the country;**
- (b) if so, the details in this regard;**
- (c) the reaction of car makers in this regard; and**
- (d) the action taken by the Government against various defaulters?**

**ANSWER**

**THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS  
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(SHRI SACHIN PILOT)  
(श्री सचिन पायलट)**

**(a) to (d) Competition Commission of India (CCI), on receipt of information alleging restrictive practices and abuse of dominant position against certain car manufacturers, has initiated proceedings under the provisions of the Competition Act, 2002. The matter is under consideration in the Commission.**

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